

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/11/2021

This the 11th day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. C.V. SANKAR, MEMBER (A)**

Ghulam-Mohi-ud-Din Ganie; aged: 57 years, S/o Haj Abdul Salam,
R/o 265, Ustad Mohalla, Jammu-180019.

.....Applicant

(Advocate: Mr. Nishant Shukla)

Versus

1. Union Territory of Jammu and Kashmir through Secretary to
Government, Department of Law, Justice & Parliamentary Affairs,
Government of Jammu and Kashmir, Civil Secretariat,
Jammu/Srinagar-180001.

.....Respondents

(Advocate: Mr. Amit Gupta, 1d. Additional Advocate General)





O R D E R
[O R A L]
(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The brief facts of the case are that vide impugned order dated 04.12.2020, the applicant was directed by the respondents department to submit his educational qualification certificates in original. In this regard, learned counsel for the applicant has referred to the letter dated 14.12.2020 addressed by him to the respondents wherein he has informed that he has already submitted his original certificates to the concerned Department. However, no communication has been received by him from the respondents department in respect of his letter dated 14.12.2020.

2. Learned counsel for the applicant seeks quashing of the order dated 04.12.2020 whereby he was asked to submit his educational qualification certificates. However, the O.A. is disposed of with direction to the respondents to consider the letter dated 14.12.2020 (Annexure No. A-2 to the O.A.) and pass reasoned and speaking order with intimation to the applicant within a period of two weeks from the date of receipt of certified copy of this order.

3. It is made clear that we have not entered into the merits of the case.

4. No order as to cost.

(C.V. SHANKAR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun